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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.158/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 13th day of July, 1995

Shri V.S.Bhatnagar,
s/o Shri H.S.Bhatnagar
r/o 148, Chitra Vihar
Near Lakshmi Nagar District Centre
Vikas Marg
NEW DELHI-110 092.

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Applicant

Versus

The Director General
Council of Scientific Industrial Research

Refi Marg
New Delhi - 110 092.

The Director
Atomic Minerals Division
Department of Atomic Energy
AMD Campus
Begumpet
HYDERABAD - 500 016.

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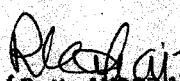
Respondents

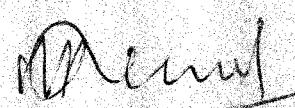
O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

No one present on behalf of the applicant. Earlier, this case has been listed before Deputy Registrar(J) for completion of pleadings and he was unable to pass any order due to non-appearance of the respondents and therefore, ^{order the case to be listed before the Bench.} Now, when the case came up before the Bench, Ms. Manju Bhagai, Legal Advisor to the Respondent No.1 appears and states that the respondents do not find it fit to contest this case and that the claim made by the applicant may be allowed.

2. In view of the above submission, the application is disposed with a direction to respondents, to pay a sum of Rs.341.98 to the applicant with 12% interest (per month) ^{annum} from the date the amount was deducted till the date of payment. The payment shall be made within three weeks from the date of the receipt of this order. There shall be no order as to costs.


(R.K. AHOOJA)
MEMBER(A)


RAO/

(A.V.HARIDASAN)
VICE-CHAIRMAN(J)